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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

CCP No.95/93
in
OA No.182/93

Date of decision:15.04.93

Surender Kumar ... Petitioner
versus

Shri Raj Kumar,
General Manager,
Northern Railway,
Baroda House,
New Delhi & anr. ... Respondents

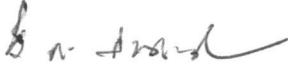
Coram: The Hon'ble Mr.Justice V.S.Malimath,Chairman
The Hon'ble Mr.B.N.Dhoundiyal,Member(A)

Petitioner through Shri V.P.Sharma,Counsel.

ORDER (ORAL)

(BY HON'BLE MR.JUSTICE V.S.MALIMATH, CHAIRMAN)

In view of the modification of the interim order we have made today in OA 182/93, the question of taking action under the Contempt of Courts Act does not arise.Hence, these proceedings are dropped.


(B.N.Dhoundiyal)
Member (A)
SNS
150493


(V.S.Malimath
Chairman